

⑧

Dated: 1.3.90.

Notice issued to
the Applicant
on dt 26.3.90
M
26.3.90

None present for the
applicant. Mr. R.K. Shetty appearing
for the respondents states that the
respondents' officers who were to
come from Bhusaval have not
yet reached Bombay due to
dislocation in trains. It is also
not clear whether the applicant
has been served or not.

Adjourned the case for
final hearing on 23.4.90. Issue
fresh notice to the applicant

Intimation letters were
issued to the applicant
& respondent on 10.4.90.

W
M
(M.Y. P. Molkeal)
M(A)

10/4

Notice dt. 26.3.90
served on Applicant.
on dt. Nil

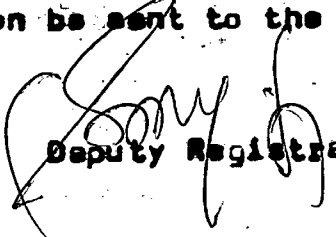
MS
10/5/90

Notice dt. 15.2.90
served on Applicant
& Respondent on dt.
Nil & 19.2.90
MS
14/5/90

Per Tribunal

In view of the order passed
by the Supreme Court in Civil Appeal
No. 1212/1990 (arising out of S.L.P.(C)
No. 14741/89), the matter is adjourned
Sine die.

Intimation be sent to the parties,


Deputy Registrar.

Per Tribunal :

This matter is kept on Sine-die List. As per the oral directions of the Hon'ble Vice Chairman the same has been fixed for Final Hearing on 18-3-1992. Issue notice to both the sides as per orders passed by the Registrar on 6.11.87.


Deputy Registrar.

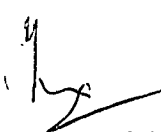
Notice is issued to
Both the Party on
20.2.92

18/2/192

18-3-92

none present for applicant.
Mr. R.K. Shetty for the respondents.
Adjourned to 3-6-92 for final
hearing.
Issue fresh notice to the applicant.

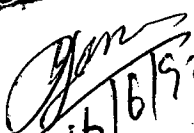
Notice is issued to
Applicant on 25.3.92
M/SB


(M.Y. PRIOLKAR)
M(A).

dated 3-6-92

None for the applicant. Nobody has
appeared for the applicant
Since, 30.2.87, when the case
was first fixed for hearing.
In the circumstances, the case
is dismissed for lack of
Prosecution.

23/6/92
to Applicant despatched
on 16.6.92


16/6/92

M. Rowant
(Ms. Usha Sawarg)
M/A